



सत्ये स्थितो धर्मः

**NATIONAL LAW UNIVERSITY ODISHA-
BOSE & MITRA & CO.
INTERNATIONAL MARITIME
ARBITRATION MOOT 2019**

MARCH 29TH - MARCH 31ST, 2019

NATIONAL LAW UNIVERSITY ODISHA, CUTTACK

National Law University Odisha (NLUO) was established in the year 2009 by Act IV of 2008 of the State of Odisha. NLUO is a vibrant addition to India's national law universities located in Cuttack, a city dating back to over a thousand years and boasting of a rich legal heritage and is also the seat of Orissa High Court. It is, thus, no surprise that some of the finest lawyers and judges (two former Chief Justices of India) of the country trace their roots back to this city.

Within a short span of time, NLUO has made its mark as a university engaged in teaching and research in law. NLUO aims at providing world class education with relevance to the practical world. NLUO has made a name for itself by earning laurels with excellent performance of its students in various seminars, conferences and especially moot court competitions. This can be witnessed from stunning performance of the University in some of the most reputed moot court competitions in the world such as being Octa-Finalists Oxford Price Media Law Moot 2017-18, to being Semi-finalist in Philip. C. Jessup International Law Moot 2016-17, etc.

With a similar enthusiasm the University has been successfully organising its National Moot "IMAM" for 5 consecutive years now to attract some of the brightest minds and honing their advocacy skills in the thriving field of maritime law and arbitration.





INTERNATIONAL MARITIME ARBITRATION MOOT [IMAM]

Ever since its inception in 2014, The NLUO-IMAM is proud to hold the distinction of being the first International Maritime Arbitration Moot in India and third moot competition in the world to have maritime law as its principle subject area. The moot was started in the year 2014 with the aim of enhancing research and advocacy skills of students in the area of Maritime Law and International Commercial Arbitration. So far the moot has witnessed five successful editions with the enthusiastic participation of teams from all across the country. The event witnesses the participation of teams from all the premier institution of the country and what makes IMAM one of best maritime arbitration moot in India is the quality of moot propositions, the judges profile and calibre of participating teams in the competition.

The subject matter of the moot is chosen with a special focus on International commercial arbitration in cases of maritime disputes, a subject specifically chosen not only to encourage intellectual discourse in this field of maritime law but also to bring it in harmony with the stature of the state of Odisha, being the hub of maritime activities and operations.

The previous moot propositions for this competition have been drafted by various well-known legal experts, reputed law firms and chambers. The last edition problem was drafted by Dr. Proshanto Mukherjee (Professor Emeritus World Maritime University / Dalian Law School / Lund Law Faculty) pertaining to charter party dispute. It is our endeavour to provide our participants with a more challenging dispute with every successive edition to scale new heights.

The previous editions of IMAM have witnessed the presence of revered and esteemed legal luminaries having expertise in the field of maritime law and arbitration. Few names of these renowned experts who have been panellist for judging this competition are Dr. Proshanto Mukherjee, Professor Emeritus at the World Maritime University, Mr. Ashwin Shanker (Partner, Law Chambers of George Rebello), etc.



The bench for last year's final included judges like Hon'ble Justice B.R. Sarangi (Judge, Odisha High Court), Mr. Justice V.V.S. Rao (Retd. Justice, Andhra Pradesh High Court), Mr. Amitava Majumdar (Managing Partner, Bose & Mitra & Co.), Mr. Ajay Thomas (Vice-Chair, ICC Indian Arbitration Group) and Mr. Sameer Shah (practising arbitrator).



An enjoyable social program accompanies the competition to enable students to forge contacts with students from other law schools and meet with senior members of the profession and the maritime industry.

We pride ourselves on running a friendly but intellectually rigorous competition which gives a real insight into this fascinating and important area of law, while honing the advocacy skills of student teams.



In 2018, National Law Institute University, Bhopal were adjudged as the Winners, while the Runners-up were Rajiv Gandhi National University of Law. The Best Oralist award was bagged by Mr. Romit Kohli of NLU Delhi and the citation of the Best Memorial was bagged by Ram Manohar Lohia National Law University Lucknow.



INTRODUCING NLUO BMC INTERNATIONAL MARITIME ARBITRATION MOOT 2019

IMAM 2019 seeks to improve upon the whole experience by ensuring that the teams are met with a challenging problem related to the area of law and have the opportunity to face an experienced and engaging panel of judges.

We are happy to announce that this year's proposition has been drafted by Mr. Prateek Sibal and Mr. Deven Choudhary both working in the capacity of Shipping Claims Analyst, Legal at Scorpio Marine Management (India) Pvt. Ltd. The case study is based on Arbitration dispute pertaining to BPVOY4 Charter party form.

Further, we are immensely proud to announce our association with Bose & Mitra & Co. for the 6th edition of NLUO-IMAM.



PRIZES FOR IMAM 2019

Best Team:

Rs 35,000/- as prize money. 3 Internship Slots at Bose & Mitra & Co.*

NLUO INTERNATIONAL MARITIME

Runners up / Second Best Team:

Rs 25000/- as prize money. 3 Internship Slots at Bose & Mitra & Co.*

Best Memorial: Rs 8000/- as prize money.

Best Speaker: Rs 7000/- as prize money. Internship at Scorpio Marine Management (I) Pvt Ltd.

The 6th NLUO – Bose & Mitra & Co. International Maritime Arbitration Moot Court Competition, 2019 is scheduled for 29th March – 31st March, 2019.

ABOUT BOSE & MITRA & CO.

Bose & Mitra & Co. is an 85 years old boutique law firm in India which has established its niche in the shipping, commodities and insurance industries. They have been ranked as a **band 1 law firm** by Legal 500 and Chambers & Partners. Recently, they were awarded the **“Maritime and Shipping Law Firm of the Year Award”** by The Legal Era Magazine. They were also awarded the **“Maritime and Shipping Law Firm of the Year Award”** by The Indian Business Law Journal (A Hong Kong based Legal Magazine).



Bose & Mitra & Co. has a team of renowned and eminent lawyers. **Mr. Subir Majumdar** who is the **Senior Partner** at Bose & Mitra, apart from being a qualified lawyer in India, he is also an English Solicitor. Also, **Mr. Amitava Majumdar (Raja)**, the Managing Partner at Bose & Mitra Co. has an experience of over 20 years in the maritime industry. He has been ranked as a **Band 1** lawyer by Chambers & Partners and he also finds a place in Who's Who Legal.

It has always been firm's belief that imparting training to students in the form of extracurricular activities such as moot courts, not only builds up an asset base for the profession but also helps the students to get a glimpse of the various intricacies of practising law.

In furtherance of this objective Bose & Mitra & Co. as a "Title Sponsor" has collaborated with NLUO to host the **6th Edition of NLUO - Bose & Mitra & Co. International Maritime Arbitration Moot 2019.**

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